

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-04-2024 AT 10:30 AM**

CP No. 07/398/HDB/2024
u/s. 398 of Companies Act, 2013

IN THE MATTER OF:

Mr. Acumen Software Technologies Ltd &
Mr. M. Sai Prakash Pasumarthy

...Petitioner

AND

Ministry of Corporate Affairs &
Registrar of Companies, Hyderabad

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Matter passed over.

Matter called again. Steps not taken to carry out the amendment. We grant one week time as a last chance to take appropriate steps for amendment in Company Petition as indicated in our order dated 22.02.2024 in default, opportunity stands forfeited. Call on 06.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)